

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE V.G.ARUN

TUESDAY, THE 5TH DAY OF MAY 2020/15TH VAISAKHA, 1942

B.A.No.TMP 94 OF 2020

(CRIME NO.49/2020 OF VATAKARA EXCISE RANGE, KOZHIKODE
DISTRICT)

PETITIONER/ACCUSED:

RIJEESH, AGED 31 YEARS, S/O KRISHNAN,
KOZHICHALIL HOUSE, AYANCHERI,
THAROPOYIL-PO, VATAKARA TALUK,
KOZHIKODE DISTRICT. PIN: 673 541.

BY ADV. P.VENUGOPAL
T.J. MARIA GORETTI

RESPONDENTS/STATE & COMPLAINANT:

1 STATE OF KERALA, REPRESENTED BY
PUBLIC PROSECUTOR, HIGH COURT OF
KERALA, ERNAKULAM PIN: 682 031

2 EXCISE INSPECTOR,
VATAKARA EXCISE RANGE OFFICE, VATAKARA,
KOZHIKODE DISTRICT. PIN:673 101

B.A. TMP No. 94 / 2020

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BY PUBLIC PROSECUTOR E.C.BINEESH

THIS BAIL APPLICATION HAVING FINALLY HEARD ON
05.05.2020, THE COURT ON THE SAME DAY PASSED THE
FOLLOWING:

V.G.ARUN, J.

B.A. TMP No. 94 of 2020

Dated this the 5th day of May, 2020.

ORDER

It is pointed out by the learned counsel for the petitioner that the very same bail application had been posted before another Bench on 28.04.2020 and the bail application was allowed. Subsequently, the matter was posted on 30.04.2020 before me. On the impression that what was posted was a second bail application by the very same accused, I had dismissed the bail application. Being convinced that it was the same bail application that was posted again by mistake, the order dated 30.04.2020, by which the bail application was dismissed, is hereby recalled.

**V.G.ARUN
JUDGE**